

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

E/799/2007

(Arising out of Order-in-Appeal No. 139/2007 (P) dated 21.9.2007
passed by the Commissioner of Central Excise (Appeals), Chennai)

M/s. Chemfab Alkalies Ltd.

Appellant

Vs.

CCE, Puducherry

Respondent

Appearance

Shri S. Sankaravadivelu, Advocate for the Appellant
Shri L. Paneer Selvam, AC (AR) for the Respondent

CORAM

Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of Hearing / Decision: **04.01.2017**

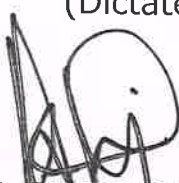
Final Order No. 40017/2017

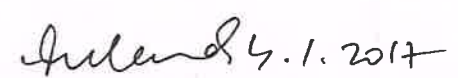
Per D.N. Panda

Learned counsel says that there is no further cause to pursue
the appeal. Accordingly, that is withdrawn.

2. Considering the above averment, appeal is dismissed as
withdrawn.

(Dictated and pronounced in open court)


(MADHU MOHAN DAMODHAR)
Technical Member


(D.N. PANDA)
Judicial Member

Rex



प्रमाणित प्रति / Certified True Copy

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सहायक पंजीकार / Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकारम / (CESTAT)
चेन्नै / Chennai